

**12.01 hrs.**

**PAPERS LAID ON THE TABLE**

**खान मंत्री (श्री शीश राम ओला) :** अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) खान और खनिज (विकास और विनियमन) अधिनियम, 1957 की धारा 28 की उपधारा (1) के अंतर्गत खनिज रियायत (दूसरा संशोधन) नियम, 2005 जो 4 मार्च, 2005 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.153 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-1985/2005)

(2) (एक) जवाहर लाल नेहरू एल्युमिनियम रिसर्च डेवलपमेंट एंड डिजायन सेंटर, नागपुर के वर्ष 2003-2004 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) जवाहर लाल नेहरू एल्युमिनियम रिसर्च डेवलपमेंट एंड डिजायन सेंटर, नागपुर के वर्ष 2003-2004 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT-1986/2005)

**THE MINISTER OF TEXTILES (SHRI SHANKARSINH VAGHELA):** I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2003-2004.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-1987/2005)

**THE MINISTER OF POWER (SHRI P.M. SAYEED):** I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2002-2003, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2002-2003.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-1988/2005)

A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-

(i) The Intimation of Accidents (Form and Times of Service of Notice) Rules, 2004 published in Notification No. G.S.R. 1 (E) in Gazette of India dated the 1<sup>st</sup> January, 2005.

(ii) The Central Electricity Regulatory Commission (Preparation of Annual Reports) Rules, 2004

published in Notification No. G.S.R. 48 (E) in Gazette of India dated the 28<sup>th</sup> January, 2005.

(iii) The Forum of Regulators Rules, 2005 published in Notification No. G.S.R. 75 (E) in Gazette of India dated the 16<sup>th</sup> February, 2005.

(iv) The National Load Despatch Centre Rules, 2004 published in Notification No. G.S.R. 158 (E) in Gazette of India dated the 7<sup>th</sup> March, 2005.

(v) The Distribution of Electricity Licence (Additional Requirements of Capital Adequacy, Creditworthiness and Code of Conduct) Rules, 2005 published in Notification No. G.S.R. 188 (E) in Gazette of India dated the 23<sup>rd</sup> March, 2005.

The Central Electricity Regulatory Commission (Open Access in Inter-state Transmission) (First Amendment) Regulations, 2005 published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated 23<sup>rd</sup> February, 2005.

A copy of the Notification No. L-7/25 (7)/2004-Legal (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> October, 2004 regarding provisional billing of charges for a period upto 31<sup>st</sup> March, 2005 subject to adjustment after final determination of tariff by Commission issued under the Electricity Act, 2003.

(Placed in Library, See No. LT-1989/2005)

A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2005-2006.

(Placed in Library, See No. LT-1990/2005)

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI VILAS MUTTEMWAR): I beg to lay on the Table-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Indian Renewal Energy Development Agency Limited, New Delhi, for the year 2003-2004.
  - (ii) Annual Report of the Indian Renewal Energy Development Agency Limited, New Delhi, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-1991/2005)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): On behalf of my colleague Shri Palanimanickam, I beg to lay on the Table the following papers -

(1) A copy each of the following Notifications (Hindi and English versions) under of section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (7<sup>th</sup> Amendment) Rules, 2005 published in Notification No. S.O.265 (E) in Gazette of India dated the 28<sup>th</sup> February, 2005 together with an explanatory memorandum.

(ii) The Electronic Filing of Returns of Tax Collected at Source Scheme, 2005 published in Notification No. S.O.453 (E) in Gazette of India dated the 30<sup>th</sup> March, 2005 together with an explanatory memorandum.

The Income-tax (9<sup>th</sup> Amendment) Rules, 2005 published in Notification No. S.O.454 (E) in Gazette of India dated the 30<sup>th</sup> March, 2005 together with an explanatory memorandum.

A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R. 194 (E) published in Gazette of India dated the 30<sup>th</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 96/2004-Cus., dated the 17<sup>th</sup> September, 2004.

(ii) G.S.R. 209 (E) published in Gazette of India dated the 15<sup>th</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) , dated the 3<sup>rd</sup> August, 2001.

(iii) G.S.R. 248 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of import.

(iv) G.S.R. 247 (E) published in Gazette of India dated the 23<sup>rd</sup> February, 2005 together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of export.

(v) G.S.R. 257 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) , dated the 3<sup>rd</sup> August, 2001.

(vi) G.S.R. 270 (E) published in Gazette of India dated the 1<sup>st</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) , dated the 3<sup>rd</sup> August, 2001.

(vii) G.S.R. 147 (E) published in Gazette of India dated the 2<sup>nd</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. , dated the 1<sup>st</sup> March, 2002.

(viii) G.S.R. 148 (E) published in Gazette of India dated the 2<sup>nd</sup> March, 2005 together with an explanatory memorandum making certain amendments in four Notifications mentioned therein.

(ix) G.S.R. 169 (E) published in Gazette of India dated the 11<sup>th</sup> March, 2005 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.

(x) The Baggage (Amendment) Rules, 2005 published in Notification No. G.S.R. 216 (E) in Gazette of India dated the 4<sup>th</sup> April, 2005 together with an explanatory memorandum.

(xi) G.S.R. 222 (E) published in Gazette of India dated the 8<sup>th</sup> April, 2005 together with an explanatory memorandum seeking to operationalise the Target Plus Scheme announced under the Foreign Trade Policy 2004-09.

(3) A copy of the Notification No. G.S.R. 296 (E) (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> March, 2005 together with an explanatory memorandum containing corrigendum to the Notification No. S.O. 248 (E) dated the 23<sup>rd</sup> February, 2005 issued under the Customs Act, 1962.

(Placed in Library, See No. LT-1993/2005)

(4) A copy of the Notification No. G.S.R. 160 (E) (Hindi and English versions) published in Gazette of

India dated the 7<sup>th</sup> March, 2005 together with an explanatory memorandum seeking to rescind the Notification No. 40/2003-Cus., dated the 7<sup>th</sup> March, 2003 under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(Placed in Library, See No. LT-1994/2005)

(5) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R.104 (E) in Gazette of India dated the 25<sup>th</sup> February, 2005 under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 together with an explanatory memorandum.

(Placed in Library, See No. LT-1995/2005)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) The Service Tax (Second Amendment) Rules, 2005 published in Notification No. G.S.R. 71 (E) in Gazette of India dated the 14<sup>th</sup> February, 2005, together with an explanatory memorandum.

(ii) The Service Tax (Third Amendment) Rules, 2005 published in Notification No. G.S.R. 107 (E) in Gazette of India dated the 26<sup>th</sup> February, 2005, together with an explanatory memorandum.

(7) A copy of the Notification No. G.S.R. 97 (E) (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum appointing the 28<sup>th</sup> day of February, 2005 as the date on which the provisions of the Central Excise Tariff (Amendment) Act, 2004 to come into force issued under section 1 of the said Act,

(Placed in Library, See No. LT-1996/2005)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) The Central Excise (Removal of Difficulties) Rules, 2005 published in Notification No. G.S.R. 98 (E) in Gazette of India dated the 24<sup>th</sup> February, 2005, together with an explanatory memorandum.

(ii) G.S.R. 99 (E) to G.S.R. 101 (E) published in Gazette of India dated the 24<sup>th</sup> February, 2005 together with an explanatory memorandum seeking to substitute all references to 6-digit classification to existing notifications/rules/ad-hock orders under sections 5A(2), 11C, 37 and 3(2) of the Act.

(Placed in Library, See No. LT-1997/2005)

(9) A copy of the Jaipur Nagaur Anchalik Gramin Bank (Officers and Employees) Service Regulations 2000 (Hindi and English versions) published in Notification No. G.B./Vividh/Karmik/04/1 in Gazette of India dated the 3<sup>rd</sup> January, 2005 under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976.

(Placed in Library, See No. LT-1998/2005)